

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO. 595 OF 2004

New Delhi, this the 8th day of March, 2004

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

I.M.Issar S/o Late Sh.l.R.Issar, R/O House No.RZ-7, Block No.B-1, Raghu Nagar, New Delhi-110045 Place of last employment/retirement:

Junior Scientific Officer, Composite Food Laboratory, Army Service Corps, P-11, Ground Floor, Havlock Lines, Lucknow Road, Timarpur, Delhi-54

....Applicant

(By Advocate : Shri K.S.Bobby)

Versus

- Union of India Ministry of Defence Through Defence Secretary, New Delhi.
- Director General of Supplies and Transport, Quarter Master General's Branch, Army Head Quarters, PHQ Post Office, New Delhi-110011
- 3. Joint Controller of Defence Accounts (Funds), Meerut Cantt. UP.
- 4. Composite Food Laboratory,
 Through: The Commanding Officer,
 Army Service Corps. P-11, Ground Floor,
 Havlock lines, Lucknow Road, Timarpur,
 Delhi-110054

....Respondents

ORDER (ORAL)

The only grievance of the applicant in this OA is regarding non-payment of the balance amount of GPF along with interest.

2. The applicant retired on 30.4.2001. It is stated that initially the applicant wanted to make final withdrawal of Rs.4,10,000/- from his GPF as per

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his application dated 1.11.2000 (Annexure-A3 Colly). However, the amount was not paid and the applicant reitred on 30.4.2001. It appears that there is communication gap between Respondent No.3 Joint Controller of Defence Accounts (Funds) Meerut Cantt. and Respondent No.4, the Commanding Officer, Composite Food Laboratory, Army Service Corps.

- 3. After the perusal of material available on record and after hearing of arguments of the applicant, it is considered expedient to dispose of this application without issuing notice to the respondents as the same would not adversely effect the interest of the respondents.
- 4. There is no dispute that an employee on retirement from service would be entitled to get the balance of his GPF with interest. However, in this case, he was not paid the amount of Rs.4,10,000/- and some missing credit amounts with interest after his retirement. It appears that the applicant applied for withdrawal of Rs.4,10,000/- before his retirement but the sanction order of the same was issued sometime after his retirement. Learned counsel of the applicant further states that the applicant stopped contribution to GPF after January, 2001. However, credit for deduction from the month of November, 2000 to January, 2001 has also not been given to him. This fact of missing credits is apparent from the copy of GPF Slip for the year 2000-2001 (Annexure-A8). In the circumstances, the respondents are directed to verify their record and make the payment of balance amount of GPF within two months from the date of receipt of a

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copy of this order. The respondents are further directed to pay interest to the applicant at the same rate of interest which is applicable to the GPF account from the date the payment became due to the date of payment. In case, the respondents are not in a position to comply with the directions contained in this order for any reason, whatsoever, they are directed to pass a reasoned and speaking order under intimation to the applicant within two months from the date receipt of a copy of this order.

5. In view of what has been stated here-in-before, this OA is disposed of without any order as to costs at the admission stage itself.

(R.K. UPADHYAYA) ADMINISTRATIVE MEMBER

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